

the percentage of irrigated area in Karnataka is low;

(b) whether Government are also aware that Varahi Project which will irrigate 36,000 acres of land is not being taken up due to financial constraints by the State Government; and

(c) whether there is any proposal before Government to seek World Bank assistance for this project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) 59.7% of the ultimate irrigation potential of Karnataka is likely to be created by the end of 1988-89.

(b) Varahi project has already been taken up for construction and anticipated expenditure upto 1988-89 on this project is Rs. 1.73 crores.

(c) There is no such proposal.

Tax Dues against Ministers

8204. DR. A.K. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the names of present and former Central Ministers against whom dues of Income Tax/Wealth Tax are pending realization; and

(b) the dues in each case and since when pending?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). Having regard to the large number of the persons involved and the fact that they relate to assessments spread all over the country and relating to remote past, the information to be collected will involve stupendous time and labour. There is no special cell in the department where such information is collected. However if information is required in respect of

any particular person the same can be furnished.

Litigation cases of Nationalised Bank in Orissa

8205. SHRI SOMNATH RATH: Will the Minister of FINANCE be pleased to state:

(a) the number of litigation cases in Orissa High Court where the nationalised banks are involved;

(b) the steps taken to settle litigation wherever possible; and

(c) whether Government propose to set up a separate body to advise nationalised banks to seek settlement of long pending cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The information is being collected and to the extent available will be laid on the Table of the House.

(b) and (c). The banks try persuasion and other possible methods for recovery of their dues. Recourse to litigation is taken by banks as a last resort to protect their interest. The Reserve Bank of India have also advised banks through Indian Banks' Association to utilise Lok Adalats for recovery of their dues wherever possible.

Vacancies of Judges

8206. SHRI HUSSAIN DALWAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of vacancies of High Court Judges filled up by various State High Courts so far, State-wise break-up;

(b) the number of vacancies of High Court judges which still exist in various High Courts, State-wise break-up;

(c) when these vacancies are likely to be filled; and

(d) the reasons for delay in appointment of judges?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANAKARANAND):

(a) and (b). A statement showing the sanctioned strength, actual strength and vacancies of Judges in the various High Courts as on 1.5.1989 is given below.

(c) and (d). The appointment of Judges involves consultation with the concerned constitutional authorities and is a continuous process. Steps have been taken to fill up the vacancies expeditiously.

STATEMENT

Strength and Vacancies in Various High Courts as on 1.5. 1989

| Sl.No. | High Court | Sanctioned strength | | | Actual Strength | | | Vacancies | | |
|--------|----------------|---------------------|--------------|-------|-----------------|--------------|-------|-------------|--------------|-------|
| | | Pmt. Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Allahabad | 55 | 5 | 60 | 47 | — | 47 | 8 | 5 | 13 |
| 2. | Andhra Pradesh | 24 | 2 | 26 | 20 | — | 20 | 4 | 2 | 6 |
| 3. | Bombay | 42 | 6 | 48 | 40 | 2 | 42 | 2 | 4 | 6 |
| 4. | Calcutta | 44 | — | 44 | 42 | — | 42 | 2 | — | 2 |
| 5. | Delhi | 25 | 2 | 27 | 24 | — | 24 | 1 | 2 | 3 |
| 6. | Gauhati | 12 | — | 12 | 11 | — | 11 | 1 | — | 1 |
| 7 | Gujarat | 18 | 3 | 21 | 15 | — | 15 | 3 | 3 | 6 |

| Sl.No. | High Court | Sanctioned strength | | | Actual Strength | | | Vacancies | | |
|--------|------------------|---------------------|-----------------|-------|-----------------|-----------------|-------|----------------|-----------------|-------|
| | | Pmt Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 8. | Himachal Pradesh | 5 | 1 | 6 | 4 | — | 1 | 1 | 1 | 2 |
| 9. | Jammu & Kashmir | 7 | — | 7 | 7 | — | 7 | — | — | — |
| 10. | Karnataka | 25 | — | 25 | 19 | — | 19 | 6 | — | 6 |
| 11. | Kerala | 21 | 2 | 23 | 19 | 2 | 21 | 2 | — | 2 |
| 12. | Madhya Pradesh | 23 | 7 | 30 | 19 | 5 | 24 | 4 | 2 | 6 |
| 13. | Madras | 25 | — | 25 | 21 | — | 21 | 4 | — | 4 |
| 14. | Orissa | 12 | 1 | 13 | 12 | 1 | 13 | — | — | — |
| 15. | Patna | 35 | — | 35 | 28 | — | 28 | 7 | — | 7 |

| Sl.No. | High Court | Sanctioned strength | | | Actual Strength | | | Vacancies | | |
|--------|--------------------|---------------------|--------------|-------|-----------------|--------------|-------|-------------|--------------|-------|
| | | Pmt. Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total | Pmt. Judges | Addl. Judges | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 16. | Punjab and Haryana | 23 | — | 23 | 21 | — | 21 | 2 | — | 2 |
| 17. | Rajasthan | 22 | 1 | 23 | 20 | 1 | 21 | 2 | — | 2 |
| 18. | Sikkim | 3 | — | 3 | 1 | — | 1 | 2 | — | 2 |
| | Total | 421 | 30 | 451 | 370 | 11 | 381 | 51 | 19 | 70 |